

PAPERS LAID ON THE TABLE

AMENDMENTS TO AIRCRAFT RULES

The Minister of Communications (Shri Jagjivan Ram): I beg to lay on the Table a copy of each of the following Ministry of Communications Notifications making certain further amendments to the Indian Aircraft Rules, 1937, under sub-section (3) of section 5 of the Indian Aircraft Act, 1934:

- (i) Notification No. 10-A/48-51 dated the 23rd April, 1952. [Placed in Library. See No. P-12/52.] //
- (ii) Notification No. 10-A/8-50, dated the 31st March, 1952. [Placed in Library. See No. P-13/52.] //

CODE OF CRIMINAL PROCEDURE
(SECOND AMENDMENT) BILL

The Minister of Home Affairs and States (Dr. Katju): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

Dr. Katju: I introduce the Bill.

GENERAL BUDGET—GENERAL
DISCUSSION—Contd.

Mr. Speaker: Hon. Members are aware that the time-limit for each Member is 15 minutes, and one hour or more for the hon. the Finance Minister for final reply. Today is the second day of the discussion.

Shri P. T. Chacko (Meenachil): The other day quite an important person here was moralizing on the virtues of not opening one's mouth in Parliament. He told me that I need not worry myself about the problems relating to my State; he also said that everything that we wanted would come to us as freedom came to us. It is that tone and the ring in that tone that I resented to. He seems to think at least that so far as we people, about ten million in my State, are concerned, freedom was a gift from somebody from somewhere else. I want to tell him that I was not the

son-in-law who came wooing his daughter when he had become rich. I wish to say that we paid in full the price for the freedom which we have achieved, and also for that which we have yet to achieve.

The other day, a Deputy Minister was answering a question of mine in the House. The question was whether the Government have taken any steps to encourage the export of, and also to regain the lost market for, Indian pepper. The Deputy Minister said, "the only thing is to pray for it; there is no step which the Government can take. If the foreign demand is less, we cannot help it." I have no quarrel with his prayer. I only wish that he gets more time for praying. Nay, even the entire time for his prayers for the good of the country.

There also I recognise that ring and that tone of the voice of Imperial Delhi. He also said that he was not aware of any complaint regarding the quality of exports in that commodity. I have with me the Report of the Export Promotion Committee which clearly said that exports of such commodities should be increased, and also that the quality should be improved. But it was a report by certain people, not a report made by Ministers, and probably it may not have had any value for that Deputy Minister.

I am giving these instances because in all such cases, I recognize that tone of the voice of Imperial Delhi. I thought, that the Government of India's policy is to encourage the production and export of commodities by which we could easily earn foreign exchange. I may also be permitted here to read a portion from the Export Promotion Committee's Report. It is stated in paragraph six: "Wisdom would lie in attempting to obtain from the soil besides a certain minimum of cereals those crops which will benefit our agriculturists as well as our foreign exchange position."

Again, in paragraph eight it is stated: "It may generally be said that it is better to increase the area under such crops as will fetch a good price directly or after processing, in the export markets than merely to concentrate on increasing the area under food."

Due to geographical conditions in my State, it is not possible for us to produce sufficient food. But it is possible for us, provided proper encouragement is given, to produce much more commodities for export than what we